

CENTRAL ADMINISTRATIVE TRIBUNAL
MADRAS BENCH

Dated the Monday 31st day of July Two Thousand And Seventeen

PRESENT:

THE HON'BLE MR. R. RAMANUJAM, MEMBER (A)

O.A./310/01227/2017

D. Mahendravarman,
S/o.N.Dharmalingam,
No. 2/15, Onniyampatti,
Krishnapuram Post,
Dharmapuri District,
PIN 635 202.

....Applicant

(By Advocate : Mr. R. Malaichamy)

VS.

Union of India,
Rep. by the Superintendent of Post Offices,
Dharmapuri Division,
Dharmapuri- 636 701.

...Respondents

(By Advocate: Mr. V. Chandra Sekar)

ORAL ORDER

(Pronounced by Hon'ble Mr. R. Ramanujam, Member (A))

When the matter is taken up for admission, learned counsel for the applicant submits that subsequent to the filing of this OA, the respondents had passed an order on the representation of the applicant, which the applicant wished to challenge by filing a fresh O.A.. Accordingly, permission is sought to withdraw the instant O.A. with liberty to file a fresh O.A. challenging the order passed by the respondents.

2. In view of the above, the O.A. is dismissed as withdrawn. The applicant is at liberty to file a fresh O.A. if so advised. There shall be no order as to costs.